

**GOVERNMENT OF INDIA**  
**MINISTRY OF LAW AND JUSTICE**  
**DEPARTMENT OF LEGAL AFFAIRS**  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 4054**

**TO BE ANSWERED ON WEDNESDAY, THE 17<sup>TH</sup> JULY, 2019**

**Integrated Legal Division**

**4054.** DR. HEENA GAVIT:

DR. SUBHASH RAMRAO BHAMRE:

SHRIMATI SUPRIYA SULE:

SHRI KULDEEP RAI SHARMA:

SHRI SUNIL DATTATRAY TATKARE:

SHRI MOHANBHAI KALYANJI KUNDARIYA:

DR. AMOL RAMSING KOLHE:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has planned an Integrated Legal Division (ILD);
- (b) if so, the details thereof and the reasons therefor;
- (c) whether such a move would reduce the number of pending cases and if so, the details thereof and the steps taken by the Government in this regard;
- (d) the challenges being faced by the Government in the implementation of ILD and the steps being taken to remedy the same; and
- (e) whether the Government would clarify if such a mechanism is intended to be established at the State level and if so, the details thereof?

**ANSWER**

**MINISTER FOR LAW & JUSTICE, COMMUNICATIONS AND ELECTRONICS &  
INFORMATION TECHNOLOGY**

**(SHRI RAVI SHANKAR PRASAD)**

(a)to(e): A proposal has been prepared to set up Integrated Legal Division (ILD) in various Ministries/Departments of the Central Government which will provide legal advice on relevant issues to these Ministries/Departments. This proposal is presently under consideration.

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